

MINUTES OF THE MEETING No. 13/13 dated 27.6.2012 (held on 28.6.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri P.P. Srivastva. Deptt. of C&PC(Chem Div)
3. Shri Nand Lal, DIPP
4. Shri S.K. Aggarwal, DC(MSME)
5. Shri D.S. Bisht, Spices Board
6. Shri Parveen Sharma, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.12/13 for confirmation and confirmed and adopted the same without any change.

Case No M-44 NC No.13/13 Dated 27.6.2012 (held on 27.6.2012)	M/ s Resonance Speciality Chemicals (P) Ltd, F.No.01/83/50/320/AM09/DES-IV RLA F.No.02/24/40/0037/AM09 Lic.No.0210112482 dated 15.5.2008
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The Committee considered the case as per agenda. Committee noted that the enhancement recommended by TA, Deptt. of Biotechnology, ranges from 10 times and more in input and that TA has not given any reasons for such huge enhancement. Hence, Committee decided to write to TA for seeking clarifications. An E-mail has been issued to TA on 19.6.2012. Accordingly the case may be re-listed on 27.6.2012.

Case No M-45 NC No.13/13 Dated 27.6.2012 (held on 27.6.2012)	M/ s Resonance Speciality Chemicals (P) Ltd, F.No.01/83/50/319/AM09/DES-IV RLA F.No.02/24/40/0036/AM09 Lic.No.0210112481 dated 15.5.2008
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The Committee considered the case as per agenda. The application was referred to DBT for comments vide U.O issued on 3.7.2012. Accordingly the case may be re-listed on 25.7.2012..

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/83-ALC1/2012 **MEETING DATE** : 27.06.2012

1	Case No.:3/13/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00223/AM13/	RLA File :03/95/040/00973/AM09/	Lic.No/Date:0310509823 02.03.2009	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.7.2012			

	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
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2	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:25.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.				

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Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/04/09-10/6761 dt. 10.12.2010, the Committee decided to approve the case at 15.50% yield as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	2.60 MT
2.	Black Pepper Oil	0.50 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	20 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:19/5/83-ALC1/2012	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
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HQ File :01/83/050/00073/AM13/

RLA File :05/24/040/00459/AM10/

Lic.No/Date:0510258202
11.02.2010

Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 25.6.2012, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Giordani Gold Licquer Perfection Eye Liner – Vinyl Black (4.28) gms/pc)	1,27,000 Nos. (4.28) gms/pc)

Import Item

S.No.	Description of Item	Quantity
1.	Premix Firodani Gold Lacquer perfection Eyeliner – Vinyl Black	543.56 Kg
2.	Barrel + Wiper (GGLP Eyeliner)	Net to net
3.	Cap + Applicator (GGLP Eyeliner)	Net to net
4.	Carton (GGLP Eyeliner)	Net to net
5.	Base Label (GGLP Eyeliner)	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:7/13/83-ALC1/2010

Party Name:SYNTHITE INDUSTRIES
LIMITEDMeet No/Date:13/83-ALC1/2012
27.06.2012Status:Case
Deferred

HQ File :01/83/050/00196/AM11/

RLA File :10/24/040/00021/AM11/

Lic.No/Date:1010039111
18.06.2010Defer
Date:25.07.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.

6	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

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Case No.:18/5/83-ALC1/2012	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status :Case Approved															
HQ File :01/83/050/00072/AM13/	RLA File :05/24/040/00214/AM11/	Lic.No/Date:0510272175 06.09.2010	Defer Date:															
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 25.6.2012, the Committee decided to approve the case as under:- <u>Export Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>OB Whitening Liquid Foundation – Natural Beige (27 gms.)</td><td>25,000 Nos. (27 gram in each packing)</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Bulk OB Foundation Natural Beige</td><td>675 Kg</td></tr><tr><td>2.</td><td>Tube OB Foundation Natural Beige (27 ml)</td><td>Net to net</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				S.No.	Description of Item	Quantity	1.	OB Whitening Liquid Foundation – Natural Beige (27 gms.)	25,000 Nos. (27 gram in each packing)	S.No.	Description of Item	Quantity	1.	Bulk OB Foundation Natural Beige	675 Kg	2.	Tube OB Foundation Natural Beige (27 ml)	Net to net
S.No.	Description of Item	Quantity																
1.	OB Whitening Liquid Foundation – Natural Beige (27 gms.)	25,000 Nos. (27 gram in each packing)																
S.No.	Description of Item	Quantity																
1.	Bulk OB Foundation Natural Beige	675 Kg																
2.	Tube OB Foundation Natural Beige (27 ml)	Net to net																

8	Case No.:1/1/83-ALC1/2012	Party Name:GANGA RASA YANIE P. LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00959/AM12/	RLA File :03/94/040/00344/AM11/	Lic.No/Date:0310599518 01.11.2010	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 25.7.2012.			

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Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/1558 dt. 19.6.2012, the Committee decided to approve the case at 12.98% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	17.01 M	Light Black Pepper (Light Berries)	131 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

11	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

12	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

13	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

14	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

15	Case No.:49/9/83-ALC1/2011		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:13/83-ALC1/2012 27.06.2012		Status:Case Approved	
	HQ File :01/83/050/00168/AM12/		RLA File :10/24/040/00144/AM11/		Lic.No/Date:1010042438 07.04.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/1563 dt. 21.6.2012, the Committee decided to approve the case at 13.37% yield as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Oleoresin Black Pepper		17.38 MT		Light Black Pepper (Light Berries)		130 MT	
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

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Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/1556 dt. 21.6.2012, the Committee decided to approve the case at 13.23% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	19.45 MT	Light Black Pepper (Light Berries)	147 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

17	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. A reminder by e-mail dated 6.7.2012 issued by this office. Accordingly the case may be re-listed on 25.7.2012.			

18	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

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Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status :Case Approved
HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/02/09-10/1488 dt. 18.6.2012, the Committee decided to approve the case at 13.37% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	5.49 MT	Light Black Pepper (Light Berries)	40 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

20	Case No.: 35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

21	Case No.: 36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

22	Case No.: 11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

23	Case No.: 3/41/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00727/AM12/	RLA File :09/24/040/00300/AM12/	Lic.No/Date:0910049279 10.10.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC Div). Reply sent by firm to TA on 21.4.2012 . Accordingly the case may be re-listed on 25.7.2012.			

24	Case No.:7/5/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00061/AM13/	RLA File :10/24/040/00057/AM12/	Lic.No/Date:1010046449 14.11.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

25	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. Committee considered the comments of Deptt. of C&PC(PC Div) dated 19.6.2012 and decided to forwarded the application to TA, DBT as the products are Biotech. The application was referred to DBT for providing the comments. U.O issued on 3.7.2012. Accordingly the case may be re-listed on 25.7.2012.			

26	Case No.:9/13/83-ALC1/2012	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00229/AM13/	RLA File :05/23/040/00367/AM12/	Lic.No/Date:0510312507 27.12.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012.			

27	Case No.:5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:25.07.2012

Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.6.2012. Accordingly the case may be re-listed on 25.7.2012.

28	Case No.: 7/41/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00731/AM12/	RLA File :31/83/040/00192/AM12/	Lic.No/Date:3110052159 29.12.2011	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for want of information from the firm to the D/L dated 9.4.2012 issued by Deptt. of C&PC(Chem.Div). Reminder issued to firm on 6.7.2012 by this office. Accordingly the case may be re-listed on 25.7.2012.			

29	Case No.: 9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. An E-mail dated 28.6. 2012 has been issued to RLA, Mumbai seeking clarification as to whether the license has been issued under 4.7 or 4.7.1. Accordingly the case may be re-listed on 25.7.2012.			

30	Case No.: 5/1/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00963/AM12/	RLA File :03/95/040/00924/AM12/	Lic.No/Date:0310681608 13.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.6.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 25.7.2012.			

Case No.: 18/1/83-ALC1/2012	Party Name:BAYER CROPSCIENCE	Meet No/Date:13/83-ALC1/2012	Status: Case
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		LIMITED	27.06.2012	Approved
	HQ File :01/83/050/00976/AM12/	RLA File :03/94/040/00975/AM12/	Lic.No/Date:0310681782 14.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/10/2009-Ch.II dated 12.6.2012 decided to approve the case as under :-				
31	Export Item	Qty.	Import Item	Qty.
	Oxadiargyl 80% WP	1 Kg	1. Oxadiazon Technical 92% 2. Propargyl Chloride (on 100% basis) 3. Xylene/Mix Xylene 4. Supragil WP	0.946 Kg 0.211 Kg 0.400 Kg 0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:20/1/83-ALC1/2012	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
	HQ File :01/83/050/00978/AM12/	RLA File :03/94/040/00945/AM12/	Lic.No/Date:0310681783 14.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/10/2009-Ch.II dated 12.6.2012 decided to approve the case as under :-				
32	Export Item	Qty.	Import Item	Qty.
	Oxadiargyl Technical 96%	1 Kg	1. Oxadiazon Technical 2. Propargyl Chloride (on 100% basis) 3. Xylene/Mix Xylene	1.088 Kg 0.251 Kg 0.131 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

34	Case No.:14/1/83-ALC1/2012	Party Name:HARSH VENTURE HARYANA	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case approved
	HQ File :01/83/050/00972/AM12/	RLA File :33/24/040/00022/AM12/	Lic.No/Date:3310021722 16.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to approve the case on net to net basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to forward the application to M/o Mines. The application was referred to M/o Mines for providing the comments. U.O issued on 7.6.2012. Accordingly the case may be re-listed on 25.7.2012.			

	Case No.:17/1/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
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HQ File :01/83/050/00975/AM12/	RLA File :09/24/040/00522/AM12/	Lic.No/Date:0910051322 16.02.2012	Defer Date:
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Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/4/2012-Ch.II dated 16.5.2012 decided to approve the case as under :-

36

Export Item	Qty.	Import Item	Qty.
Fenbuconazole Technical Solid	1 Kg	1. Para Chloro Styrene 2. Benzyl Cyanide 3. 1,2,4- Triazole 4. Lithium Amide	0.784 Kg 0.741 Kg 0.513 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37

Case No.:38/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
HQ File :01/83/050/00996/AM12/	RLA File :10/24/040/00072/AM12/	Lic.No/Date:1010048318 16.02.2012	Defer Date:25.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

38

Case No.:42/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
HQ File :01/83/050/01000/AM12/	RLA File :10/24/040/00071/AM12/	Lic.No/Date:1010048317 16.02.2012	Defer Date:25.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

Case No.:8/1/83-ALC1/2012	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
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39	HQ File :01/83/050/00966/AM12/	RLA File :03/95/040/00959/AM12/	Lic.No/Date:0310682414 17.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.2.2012 followed by reminder dated 21.5.2012 issued by Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on 25.7.2012.			

40	Case No.:1/49/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00893/AM12/	RLA File :31/83/040/00233/AM12/	Lic.No/Date:3110053102 22.02.2012	Defer Date:25.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.5.2012 issued by DIPP. Reminder dated 31.5.2012 issued by this office. Accordingly the case may be re-listed on 25.7.2012.				

41	Case No.:40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:25.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.				

42	Case No.:41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:25.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.				

43	Case No.:44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

44	Case No.:5/5/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00059/AM13/	RLA File :09/24/040/00583/AM12/	Lic.No/Date:0910051413 23.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for the items of export and import from the firm. A D/L by e-mail issued by this office on 6.7.2012. Accordingly the case may be re-listed on 25.7.2012.			

45	Case No.:12/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00970/AM12/	RLA File :02/24/040/00226/AM12/	Lic.No/Date:0210174637 28.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(Chem.Div). Reminder issued on 6.7.2012 (e-mail) to the firm by this office. Accordingly the case may be re-listed on 25.7.2012.			

46	Case No.:22/1/83-ALC1/2012	Party Name:JKP MASTER BATCH PVT.LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00980/AM12/	RLA File :05/23/040/00386/AM12/	Lic.No/Date:0510319051 29.02.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case			

	may be re-listed on 25.7.2012.
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47	Case No.:2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. A reminder dated 6.7.2012 issued to TA, Deptt. of C&PC(PC Div) Accordingly the case may be re-listed on 25.7.2012.			

48	Case No.:13/1/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
	HQ File :01/83/050/00971/AM12/	RLA File :08/24/040/00275/AM12/	Lic.No/Date:0810109310 01.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/24/2012-Ch.II dated 12.6.2012 decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Yellow 55	1 Kg	1. Dichloro Benzidine Dihydrochloride	0.496 Kg
			2. Aceto Acet Para Toluidine	0.596 Kg
			3. Sodium Nitrite	0.223 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.

50	Case No.: 32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

51	Case No.: 33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662 09.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

52	Case No.: 34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.			

53	Case No.: 35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.7.2012.

54	Case No.:16/5/83-ALC1/2012	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00070/AM13/	RLA File :05/23/040/00455/AM12/	Lic.No/Date:0510319811 09.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. Accordingly the case may be re-listed on 25.7.2012.			

55	Case No.:39/1/83-ALC1/2012	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00997/AM12/	RLA File :05/24/040/00458/AM12/	Lic.No/Date:0510320089 14.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.7.2012.			

56	Case No.:9/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00063/AM13/	RLA File :02/24/040/00238/AM12/	Lic.No/Date:0210175366 14.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 6.7.2012 by e-mail issued by this office. Accordingly the case may be re-listed on 25.7.2012.			

57	Case No.:6/5/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
	HQ File :01/83/050/00060/AM13/	RLA File :30/24/040/00076/AM12/	Lic.No/Date:3010084573 20.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/8/2010-Ch.II dated 12.6.2012 decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Fipronil 80% WDG	1 Kg	Fipronil Technical 98%	0.816 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:31/1/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
	HQ File :01/83/050/00989/AM12/	RLA File :03/95/040/00295/AM12/	Lic.No/Date:0310687350 21.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/3/2007-Ch.II dated 12.6.2012 decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Lambda Cyhalothrin 11.4 EC w/w	1 Kg	1. Cyhalothric Acid	0.120 Kg
			2. Sodium Cyanide	0.020 Kg
			3. Thionyl Chloride	0.059 Kg
			4. n-Hexane	0.200 Kg
			5. Benzaldehyde	0.063 Kg
			6. Phenol	0.048 Kg
			7. Liquid Bromine	0.049 Kg
			8. Soprophor BSU	0.069 Kg
			9. Solvesso 200	0.779 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.:11/5/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175574 21.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. Accordingly the case may be re-listed on 25.7.2012.			

60	Case No.:10/5/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00064/AM13/	RLA File :02/24/040/00241/AM12/	Lic.No/Date:0210175658 22.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. Committee decided to call for Central Excise Data and technical details of manufacturing from the firm. A D/L by e-mail dated 6.7.2012 issued by this office. Accordingly the case may be re-listed on 25.7.2012.			

61	Case No.:8/5/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00062/AM13/	RLA File :02/24/040/00245/AM12/	Lic.No/Date:0210175753 23.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. Committee decided to call for Central Excise Data and technical details of manufacturing from the firm. A D/L by e-mail dated 6.7.2012 issued by this office. Accordingly the case may be re-listed on 25.7.2012.			

	Case No.:48/1/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2012	Status:Case
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62			27.06.2012	Deferred
	HQ File :01/83/050/01006/AM12/	RLA File :03/95/040/01056/AM12/	Lic.No/Date:0310687717 26.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 25.7.2012.			

63	Case No.:49/1/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/01007/AM12/	RLA File :03/95/040/01051/AM12/	Lic.No/Date:0310687764 26.03.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. Committee considered the recommendation of Deptt. of C&PC(PC Div.) dated 7.6.2012 and noted that the specifications in the export product vary in the application and the recommendation. A letter on 6.7.2012 has been issued to TA, C&PC(PC Div.) to check and clarify the export product specifications and furnish correct norms as applied for by the exporter. Accordingly the case may be re-listed on 25.7.2012.			

64	Case No.:12/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00066/AM13/	RLA File :02/24/040/00003/AM13/	Lic.No/Date:0210176336 10.04.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 6.7.2012 issued by this office. Accordingly the case may be re-listed on 25.7.2012.			

65	Case No.:1/5/83-ALC1/2012	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00055/AM13/	RLA File :03/95/040/01071/AM12/	Lic.No/Date:0310691318 19.04.2012	Defer Date:25.07.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Reminder to TA issued on 6.7.2012. Accordingly the case may be re-listed on 25.7.2012.

66	Case No.: 2/5/83-ALC1/2012	Party Name: Micro INKS LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status: Case Deferred
	HQ File :01/83/050/00056/AM13/	RLA File :03/95/040/01047/AM12/	Lic.No/Date:0310691359 19.04.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 25.7.2012.			

67

Case No.:3/5/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Approved
HQ File :01/83/050/00057/AM13/	RLA File :03/95/040/00033/AM13/	Lic.No/Date:0310691361 19.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide their letter No.Nil dt. 25.6.2012, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Cobalt Magnesium Mix Drier (Containing 12.20% Cobalt 2-Ethylhexanoate & 37.3% Magnesium Ethylhexanoate in Vegetable Ester)	1 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	2-Ethylhexanoic Acid	0.464 Kg	

2.	Caustic Lye 40%	0.264 Kg
3.	Cobalt Sulphate Heptahydrate	0.102 Kg
4.	Manganese Sulphate Monohydrate	0.222 Kg
5.	Viscosity Improver	0.462 Kg
6.	Dipropylene Glycol Methyl Ether (Dowanol DPM/ lyondell arcosolve DPM)	0.042 Kg
7.	Benzoic Acid	0.0004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

68	Case No.:7/13/83-ALC1/2012	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00227/AM13/	RLA File :05/23/040/00012/AM13/	Lic.No/Date:0510322511 19.04.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and send the application to DIPP. The copy of the application was handed over to Shri Nand Lal in the meeting and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.7.2011.			

69	Case No.:22/13/83-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00242/AM13/	RLA File :03/95/040/01117/AM12/	Lic.No/Date:0310691662 23.04.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

70	Case No.:17/13/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00237/AM13/	RLA File :03/95/040/00073/AM13/	Lic.No/Date:0310692544 27.04.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012

71	Case No.:21/13/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00241/AM13/	RLA File :03/95/040/00074/AM13/	Lic.No/Date:0310692540 27.04.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

72	Case No.:14/13/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM13/	RLA File :03/94/040/00045/AM13/	Lic.No/Date:0310693058 01.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

73	Case No.:20/13/83-ALC1/2012	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00240/AM13/	RLA File :03/95/040/01089/AM12/	Lic.No/Date:0310693351 03.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

74	Case No.:5/13/83-ALC1/2012	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00225/AM13/	RLA File :04/24/040/00347/AM12/	Lic.No/Date:0410136304 10.05.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012

75	Case No.:4/13/83-ALC1/2012	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00224/AM13/	RLA File :08/24/040/00046/AM13/	Lic.No/Date:0810111563 11.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

76	Case No.:13/13/83-ALC1/2012	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00233/AM13/	RLA File :03/94/040/00029/AM13/	Lic.No/Date:0310694324 11.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

77	Case No.:12/13/83-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00232/AM13/	RLA File :03/94/040/00097/AM13/	Lic.No/Date:0310694523 14.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

78	Case No.:1/9/83-ALC1/2012	Party Name:RAJ BORAX LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00175/AM13/	RLA File :03/95/040/00086/AM13/	Lic.No/Date:0310694700 15.05.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.6.2012. Accordingly the case may be re-listed on 25.7.2012.

79	Case No.:2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case transferred
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that the export item related to pharma. The Case transfer to DES-III Section.			

80	Case No.:3/9/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00177/AM13/	RLA File :03/95/040/00045/AM13/	Lic.No/Date:0310694885 16.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2012. Accordingly the case may be re-listed on 25.7.2012.			

81	Case No.:1/13/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00221/AM13/	RLA File :10/24/040/00008/AM13/	Lic.No/Date:1010049624 16.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

82	Case No.:2/13/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00222/AM13/	RLA File :25/24/040/00001/AM13/	Lic.No/Date:2510003650 16.05.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012

83	Case No.:4/9/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00178/AM13/	RLA File :03/94/040/00096/AM13/	Lic.No/Date:0310695090 17.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

84	Case No.:6/13/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00226/AM13/	RLA File :05/24/040/00046/AM13/	Lic.No/Date:0510325157 17.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

85	Case No.:5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that the export item related to pharma. The Case transfer to DES-III Section.			

86	Case No.:6/9/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00180/AM13/	RLA File :03/95/040/00520/AM12/	Lic.No/Date:0310695358 18.05.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.6.2012. Accordingly the case may be re-listed on 25.7.2012.

87	Case No.:8/13/83-ALC1/2012	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00228/AM13/	RLA File :02/24/040/00034/AM13/	Lic.No/Date:0210177792 18.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

88	Case No.:16/13/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00236/AM13/	RLA File :03/95/040/00132/AM13/	Lic.No/Date:0310695855 23.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

89	Case No.:19/13/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00239/AM13/	RLA File :03/95/040/00128/AM13/	Lic.No/Date:0310695832 23.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

90	Case No.:15/13/83-ALC1/2012	Party Name:DEREWALA JEWELLERY INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00235/AM13/	RLA File :13/24/040/00014/AM13/	Lic.No/Date:1310039857 28.05.2012	Defer Date:25.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012

91	Case No.:18/13/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00238/AM13/	RLA File :34/24/040/00041/AM13/	Lic.No/Date:3410034228 28.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

92	Case No.:10/13/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00230/AM13/	RLA File :02/24/040/00030/AM13/	Lic.No/Date:0210178030 30.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

93	Case No.:11/13/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00231/AM13/	RLA File :02/24/040/00026/AM13/	Lic.No/Date:0210178027 30.05.2012	Defer Date:25.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 25.7.2012			

94	Case No.:23/13/83-ALC1/2012	Party Name:MAGNA GRAPHICS (INDIA) LTD.	Meet No/Date:13/83-ALC1/2012 27.06.2012	Status:Case Deferred
	HQ File :01/83/050/00243/AM13/	RLA File :03/95/040/00167/AM13/	Lic.No/Date:0310698335 12.06.2012	Defer Date:25.07.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 25.7.2012

Date:04.07.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer